

labourers. When the entire House support it, why it is not being done. Therefore, I demand that law should be made for agricultural labourers without any delay.

[English]

SHRI BASU DEB ACHARIA : They are the most deprived section of the society. We want to know as to whether a comprehensive legislation in regard to the agricultural workers will be brought to the House. ....(Interruptions) The Leader of the House is here, he should tell the House ....(Interruptions)

[Translation]

MR. CHAIRMAN : Paswanji, would you like to say something in this regard.

.....(Interruptions)

SHRI HANSRAJ AHIR (Chandrapur) : Mr. Chairman Sir, as many as 100 small relay-centres of Doordarshan have been installed all over the country to deliver its benefit to the people. But these centres have not started functioning so far. When we write to the concerned Ministry, we get the same reply again and again that these centres will start functioning this year, this month itself. I have written several letters in this regard but they replied that they have written to the Finance Ministry. I would like to submit that these small relay centres may be made functional as early as possible. The benefit of crores of rupees which have been spent on it, should reach the people.

KUNWAR SARVARAJ SINGH : Mr. Chairman, Sir, on one hand, we are celebrating Golden Jubilee of our independence but on the other hand, Constitution is being violated in independent India. There are 14 languages enshrined in the Eighth Schedule of our Constitution in which Urdu is also included.

This is a serious matter that an elected representative was not sworn in on account of his speaking in Urdu in Uttar Pradesh. When Mulayam Singh Government was there in Uttar Pradesh, who is at present Defence Minister in the centre, Urdu language was encouraged in Uttar Pradesh as a result of minority communities had a ray of hope. But this Government has said that they should be sworn in on taking oath in Urdu but they were not sworn in on account of taking oath in Urdu language. Parliament is supreme. When there are 14 languages enshrined in the Constitution and every body is allowed to swear in in any language, why the same is not being done in Uttar Pradesh ? This is the biggest mockery of the Constitution and it has been done knowingly because communal forces are there and they want to give a message to the people of Uttar Pradesh that the same will be done with those who will raise voice against communal forces. An issue has been raised there in the name of Hindi and Urdu and Hindu and Muslim. I would like to submit that the Urdu is one of the languages of India. Even today work is being done in Urdu in every where in India from Punjab to

Kashmir. Therefore, it is very disgraceful to the country. A Gujral Committee was constituted here. He had made tall promises regarding the development of Urdu. Today, Gujral Saheb is the Prime Minister of this country. Due to communal forces, two members of the Uttar Pradesh legislative assembly are not being administered oath. As a result of it the people of this area are being insulted. The people who have elected them, their constitutional rights are being taken away. Therefore, I want if this right is going to be encroached, it will lead to a conspiracy aiming at disintegrating this country and if it is not stopped it will lead to adverse results.

Therefore, I request you that you instruct the government immediately to administer the oath and action is taken against the people who had worked like this so that in future it may not be repeated. If you do not instruct, the wrong message will go from here. Today, legislative assembly of Uttar Pradesh is in session. You instruct them that they should be administered oath immediately. The fear-psychosis which has engulfed the minds of the people, the communal forces should be curbed. With these words, I conclude my speech. You have given me an opportunity to speak for which I am indebted to you.....(Interruptions).

[English]

MR. CHAIRMAN : Nothing will go on record except what Shri Iliyas Azmi says.

.....(Interruptions)\*

[Translation]

SHRI ILIYAS AZMI : He has correctly put the matter but the two honourable members who have not taken the oath, the responsibility for that lies with the speaker, the Uttar Pradesh Government has nothing to do with it.....(Interruptions)

MR. CHAIRMAN : What are you saying should be told to us, it has nothing to do with them.

.....(Interruptions)

SHRI ILIYAS AZMI : Sir, either in the Lok Sabha or in Legislative assembly, the oath is administered by speaker or chairperson and not by the Government. We were administered oath not by Deve Gowdajee but by Inderjit Guptajee as Speaker. Therefore, there is no responsibility of Uttar Pradesh Government (Interruptions) I accept that he should have been administered oath .....(Interruptions) Now, I would speak on my notice. ....(Interruptions)

MR. CHAIRMAN : Whether you have not spoken on your notice ?

SHRI ILIYAS AZMI : Till now, I have not spoken on the notice, now I would speak on my notice .....(Interruptions)

\* Not recorded.